

account of powerlooms and processing during the years 1961-62, 1962-63, and 1963-64;

(b) whether it is a fact that the average income per year was on the decrease; and

(c) if so, the reasons therefor?

The Minister of Finance (Shri T. T. Krishnamachari): (a) A statement is laid on the Table of the House. [Placed in Library. See No. LT-2627/64].

(b) No, Sir.

(c) Does not arise.

"Levy of Excise on Different Yarns"

1815. { Shri Jedhe:
Shri M. L. Jadhav:
Shri Lonikar:

Will the Minister of Finance be pleased to state:

(a) whether any distinction is made for levy of excise on yarn of different varieties, such as cotton yarn spun from Indian cotton, purely from imported cotton and mixed Indian and imported cotton;

(b) if so, how it is calculated;

(c) whether it is a fact that upto 51 Fr. count yarn can be spun from Indian Cotton; and

(d) if so, whether this fact is taken into consideration while levying excise duty?

The Minister of Finance (Shri T. T. Krishnamachari): (a) and (b). For purposes of levy of Central Excise duty on cotton yarn no distinction is made between yarn spun out of imported or indigenous cotton or from a mixture of the two. Different rates of duty have, however, been prescribed for yarns of different counts, as in this Ministry's Notification No. 45/64-Central Excises, dated the 1st March, 1964, a copy of which is laid

on the Table of the Sabha. [Placed in Library. See No. LT-2628/64].

(c) It is a fact that there are certain varieties of Indian cotton from which yarn upto 51 French counts can be spun. But the quantity of such types of cotton is very small.

(d) Yes, Sir. This is also one of the factors which was taken into consideration.

निजी सम्पत्तियां

१८१६. श्रीमती चावडा: क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

(क) देश में २० लाख रु० के मूल्य से अधिक सम्पत्ति वालों की संख्या कितनी है; और

(ख) ऐसे कितने हैं जिनकी सम्पत्ति ५० लाख रु० के मूल्य से अधिक है?

वित्त मंत्री (श्री तिमंतो कृष्णमाचारी) :

(क) ३१ मार्च, १९६३ को ऐसे व्यक्तियों और अविभक्त हिन्दू परिवारों की संख्या—जिनकी "वास्तविक सम्पत्ति" (नेट वेल्थ), उनके सम्पत्ति-कर के अन्तिम निर्धारण (ग्रमेसमेंट) के आधार पर या सम्पत्ति-कर निर्धारण पूरा न होने की स्थिति में; अन्तिम विवरण (रिटर्न) में दिखायी गयी "वास्तविक सम्पत्ति" के आधार पर, २० लाख रुपये से अधिक मूल्य की थी—५६७ थी।

(ख) ऊपर (क) में बताया गयी संख्या में से १२५ व्यक्तियों और अविभक्त हिन्दू परिवारों के पास १० लाख रुपये से अधिक की "वास्तविक सम्पत्ति थी।

Central Aid for New Industries

1817. { Shri P. C. Borooah:
Shri Bal Krishna Singh:

Will the Minister of Works, Housing and Rehabilitation be pleased to state:

(a) whether Central aid has been asked for by some of the States for